

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1064/2000

New Delhi, this the 5th day of January, 2001

Hon'ble Sh. Govindan S. Tampi, Member (Admn)

In the matter of :-

Shri G.S.Chaman  
S/o Late Shri Ganda Ram  
R/o Flat No. A-4E, DDA Flats  
Munirka, New Delhi - 110 067

...Applicant.

(Applicant in person)

V E R S U S

1. UNION OF INDIA :-

Through - Secretary  
Ministry of Home Affairs  
Government of India,  
North Block, New Delhi - 110001

2. Director,  
Intelligence Bureau  
Ministry of Home Affairs  
Government of India  
North Block,  
NEW DELHI - 110001.

...Respondents.

(By Advocate : Sh. R.V.Sinha through learned proxy  
counsel Sh. R.N.Singh)

O R D E R (ORAL)

By Hon'ble Sh. Govindan S. Tampi, Member (A)

Heard the applicant and proxy counsel for the  
respondents.

2. The applicant submits that in this case, the issue of his promotion has been hanging fire for quite some time and that he had been made to retire without getting his due promotion. The applicant also invites my attention to paragraph 3 of page 3, the counter by the respondents which reads as under :-

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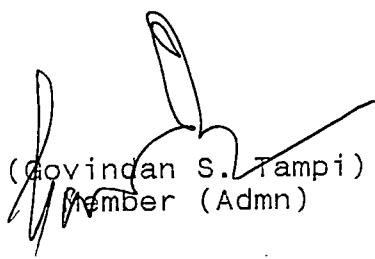
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"A number of representations have been received from working and retired officers against the the criteria of determining the dates of notional/deemed promotion. The entire matter of calculating the notional/deemed promotion is under review and is likely to take 2/3 months time to arrive at the final decision in consultations with MHA/DOPT/UPSC"

Hence the interim reply to him dt. 21-6-2000. The applicant says that though the interim reply was of June, 2000 and the respondents' reply is of September, 2000, nothing further has been done. Shri Singh, the respondents' counsel says that the matter is under active consideration and seeks some more time for them to finalise the issue.

3. I have considered the matter. It is admitted on all hands that the issue concerned in the relief sought for, is pending for quite sometime and the applicant had to retire without getting the benefit of promotion which he was eagerly looking forward to. And the respondents keep on asking for more time. More than six months have gone by since they wrote to the applicant and more than three months, since they filed the counter affidavit. In my view more than sufficient time has been taken. And it cannot be permitted to linger on. In view of the above, I am disposing of this application with directions to <sup>the respondents</sup> complete the exercise within three months, consider the applicant's case for promotion from the appropriate date and if found fit to grant him promotion with consequential benefits. If the respondents fail to adhere to the above directions within three months from the receipt a copy of this order, the applicant shall be at liberty to approach this Tribunal for redressal of his grievance. No

order as to costs in the present circumstances.

  
(Govindan S. Tampi)  
Member (Admn)

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